CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: \3 Oct 1987

APPLICATION NO 1624 & 2052 to 2054/86(F)

· W. P. No.

APPLICANT BM Kulkarni & 3 Ors

Vs

RESPONDENTS Senier Divl. Personnel Officer, SC Rly, Hubli & 3 Gra

To

- Sri 8.M. Kulkarai, Senior Clerk, Additional Office of the Chief Mechanical Engineer. Personnel Branch, S.C. Railway, Highli Hubli, Dist, Dharwar.
- Sri C.C. Patil, Senior Clerk, 2. Office of the A.C.M.E., Personnel Branch, S.C. Railway, Hubli.
- Sri S.A.F. Chanshawale, Senior Clerk, 3. Office of the A.C.M.E., Personnel Brameh, S.C. Railway, Habli.
- Sri M. Lingareddi, Senier Clark, Office of the A.C.M.E., Apraonnel Branch, S.C. Rellway, Mublis
- Sri R. U. Geuley, Advocate, 90/1, 2md Block, Near Gamesh Mandir, 5. Post Office Road, Thyagarajanagar, Bengalers-550028.

- Senior Divisional Parsonnel Officer, Hubli Division, S.C. Railway, HUBLI.
- The Chief Personnel Officer, Rail Milaya, SC Railway, Secunderabed, (A.P.)
- Shri M.R. Purandare, Senior Clerk, Office of the Divisional Personnel Office, SC Railway, Hublis
- Smt. Sarita J. Bommanahalli, Senior Clerk, D/o the A.C.M.E., Personnel -- Branch, SC Railway, BUBLI,
- Sri M. Sreerengalah, 10. Advocate. S. B. Building, 10th Cross, Cubbompet Main Road, Bengalers-560 002.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/3566

TOPEN POR passed by this Tribunal in the above said application

25 SEP 87

RECEIVED 10 Copies 14/10/67

Diary No. 1299/(R) Date: 15-10-8)

Encl: as above.

SECTION OFFICER (JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 25th DAY OF SEPTEMBER, 1987

Frasent : Hon'ble Justice Sri K.S.Puttaswamy

Vice-Chairman

Hon'ble Sri LH.A.Rere

Member (A)

APPLICATION Nos. 1624 & 2052 to 2054/86(F)

- 2. C.C.Patil,
 working as Senior Clark in the
 C/o the ACME, Personnal Branch,
 SC Railway, Hubli ... A.No.2052/36.
- 3. S.A.F.Chanshawale,
 working as Senior Clark in the
 C/o the ACME, Parsonnel Branch,
 SC Railway, Hubli. ... A.No

A.Ne.2U53/86.

4. M.Lingareddi,
working as Senior Clerk in the
C/o the ACMI Parsonnel Branch,
S.C.Railway, Hubli
... A.do.2,

A. No. 2J54/86. ... Applicants.

(Sri R.U.Goulay

Advocate)

VS.

- Senior Divisional Personnel Officer, Hubli Division, SC Railway, Hubli.
- 2. The Crief Personnel Officer, Rail Nilaya, SC Railway, Secundarabad.
- 3. MF Purandara, Senior Clark in the C/c the Senior Divisonal Personnel Office, SC Railway, Hubli.
- 4. Smt.Scrita J.Bemmanahalli, werking as Senior Clerk in the O/e the ACME, Personnel Branch, SC Reilway, Hubli

Respondents.

(Sri M.Srirançaiah ... Advocate)

These applications have come up before the Tribunal today. Hon'ble Justice Sri K.S. Puttaswamy, Vice-chairman, made the following:



DRDER

These are the applications made by the applicants under Sec.19 of the Administrative Tribunals Act, 1985 (Act).

- 2. On different dates, the applicants were appointed to Group D/Class IV posts, in the Hubli Division of the South Central Railway(SCR). On different dates they have been promoted as Junior Clarks classified as Group 'C'/Class III posts. On different dates the competent officers had also made various orders in their fevour for their regularisation and confirmation and other matters with which they have no grievance.
- transferred from 2.1.1973 to Hubli Division from

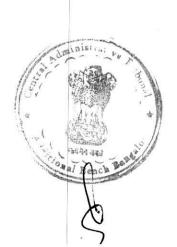
 Sholapur Division at his own request and that respondent—4 was appointed from 23.11.1972, on compassionate grounds. On these facts the applicants claim that respondents 3 and 4 are juniors to them. But, in the provisional Seniority List (PSL) published by the then Divisional Railway Manacar, Hubli(DRM) on 30.6.1983 (Annexure 6), respondents 3 and 4 had been shown as seniors to the applicants. Hence they have approached this Tribunal for a direction to declare that respondents 3 and 4 were juniors to them.
- 4. In their common reply, respondents 1 and 2 have supported the assignment of rankings to respondents 3 and 4 and the applicants on diverse grounds.



- cants, contends that respondent—3 who stood transferred to Hubli Division at his own request from 2.1.1973 and that respondent—4 who was appointed on compassion to grounds from 23.11.1972, were juniors to the applicants and the higher rankings assigned to them in the FSL was illegal improper and unjust.
- 5. Sri M.Srirangaiah learned counsel for respondent 1 to 2 sought to support the assignment of rankings to the applicants and respondents 3 and 4 who have been duly served but have remained absent and are unrepresented.
- 7. On these applications the office had raised an objection to the effect that they are barred by time, which is also supported by respondents 1 to 2.
- 8. The prievance of the applicants is on the assignment of rankings assigned to them and respondents 3 and 4 in the PSL. Sri Srirangaiah, does not dispute that the same had not so far been finalised. If that is so, then we do not see any merit either in the office objections on the question of limitation, which is also supported by respondents 1 and 2. We therefore over rule the same.
- 9. In the PSL itself, the authority had stated that it was only "provisional" and had called for representations and objections by the aggrieved efficials before its finalisation. The a plicants assert that they had filed their objections to the same which is disputed

by respondent nos. 1 & 2. We will even assume that the applicants had not filed their representations as asserted by the respondents nos. 1 & Zalso. But when the competent authority had not so far finalised the PSL, we consider it proper to grant a reasonable time to the applicants to file their representations, and direct the authorities to examine them and others and then finalise the same in accordance with law. Sri Goulay seeks for 30 days! time from this day to file the representations of the applicents before respondent-1, who is now the competent authority to receive them and decide. We consider it proper to grant this request of Sri Goulay. On this view, we decline to examine the merits of the claims of the applicants, respondents 3 and 4 and others, and leave them upon to be decided by respondent no.1 in the first instance.

- 10. In the light of our above discussion, we make the following orders and directions:
 - we permit the applicants to file their representations before respendent No.1 within 30 days from this day against the assignment, of rankings to them and respondents 3 and 4 in the PSL or all such crounds as available to them. direct respondent no.1 to receive such representations if they are filed within the time allowed by us and thereafter consider them and other representations already filed by others and then finalise the previsional seniority list published by the DRM on 30.6.1983 (Annexure-G) in accordance with law with all such expedition as is possible in the circumstances of the case.
 - ii)Applications are disposed of in the



above terms. But, in the circumstances of the cass, we direct the parties to bear their own costs.

Vice-chairman

Member (A)

The copy

an.

ADDITIONAL BENCH

BANGALORE